



CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA

O.A/350/347/2019  
M.A/350/845/2019

Date of Order: 10.12.2019

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

1. Sri Kartik Das, son of Late Tribeni Das, aged about 58 years, working as Khalasi Helper (C&W) under Senior Section Engineer, IC/C&W Sealdah, Eastern Railway, Kolkata - 700014, residing at 98, Hewlet Road, P.O Kanchrapara, P.S - Bijpur, District - 24 Parganas (N), Pin 743145.
2. Sri Bisal Das, son of Sri Kartik Das, aged about 25 years, by occupation, Unemployed youth, residing at 98, Hewlet Road, P.O Kanchrapara, P.S - Bijpur, District - 24 Parganas (N), Pin 743145.



--Applicants

Versus

1. Union of India, service through the General Manager, Eastern Railway, Fairlie Place, 17, N.S Road, Kolkata - 700001.
2. The Divisional Railway Manager, Eastern Railway, Sealdah Division, Sealdah, Kolkata - 7000014.
3. The Senior Divisional Personnel Officer, Eastern Railway, Sealdah Division, Sealdah, Kolkata - 7000014.
4. The Senior Section Engineer, C&W, Eastern Railway, Sealdah Division, Sealdah, Kolkata - 7000014.

--Respondents

For The Applicant(s): Ms. A. Sarkar, counsel  
For The Respondent(s): Ms. C. Mukherjee, counsel

ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both the parties.

2. At hearing, ld. counsel for the applicants submitted that the applicants have preferred representation dated 20.09.2019 (Annexure M.A-2 to the M.A

845/2019) seeking consideration in terms of Railway Board's letter dated 12.07.2019, and she would be satisfied if a direction is issued to the respondents to consider the said representation in a time bound manner.

3. Since, the representation dated 20.09.2019 seeking consideration in terms of Railway Board's letter dated 12.07.2019, is yet to be disposed of, and as no fruitful purpose would be served by calling for a reply in this matter, unless the representations is decided by the competent authority, we dispose of the matter with a direction upon the concerned respondent authority to consider the representation in terms of the Railway Board's letter (supra), within a period of 2 weeks from the date of receipt of a copy of this order, since the applicant No. 1 is supposed to be superannuated at the end of this month, and issue appropriate order in accordance with law.

4. It is made clear that we have not entered into the merits of this matter and therefore, all the points in the representation are kept open for consideration.

5. The OA accordingly stands disposed of. Consequently, M.A also stands disposed of. No costs.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)